

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.)..... CRLMP NO(S).  
13447/2015(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 17/04/2014  
IN CRLRP NO. 678/2013 PASSED BY THE HIGH COURT OF MADRAS AT  
MADURAI)

T. SELVAKUMAR

PETITIONER(S)

VERSUS

P. MUTHUPANDI

RESPONDENT(S)

CRLMP. 13447/2015 (WITH C/DELAY IN FILING SLP)

Date : 30/10/2015 This case was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. P. V. Yogeswaran, Adv.

Mr. M. Vidhya, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Perused the letter.

List the matter after four weeks.

[VINOD LAKHINA]  
COURT MASTER[RAJINDER KAUR]  
COURT MASTER